

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-501**  
IB-283/ND/2022  
IA/2822/2024

**IN THE MATTER OF:**

Indiabulls Housing Finance Ltd.

**....Applicant**

**Vs.**

Revital Reality Pvt. Ltd.

**....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 02.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Sumesh Dhawan, Adv. Vatsala Kak, Adv. Raghav  
Dembler, Adv. Shaurya Shyam

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/2822/2024:-**

No one is present on behalf of Applicant at the time of hearing of the matter.

Later on, Ld. Counsel on behalf of Applicant appears. In view of this, list the matter on **06.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**